

Rep. by Act.....38...of 1978, S. 2 + Sch. I

THE INDUSTRIES (DEVELOPMENT AND REGULATION)  
AMENDMENT ACT, 1974

No. 32 OF 1974

[31st August, 1974.]

An Act further to amend the Industries (Development and  
Regulation) Act, 1951.

Be it enacted by Parliament in the Twenty-fifth Year of the Republic  
of India as follows:—

1. (1) This Act may be called the Industries (Development and  
Regulation) Amendment Act, 1974.

Short  
title and  
commence-  
ment.

(2) It shall be deemed to have come into force on the 29th June, 1974.

65 of 1951. 2. In the proviso to sub-section (2) of section 18A and in the second  
proviso to sub-section (2) of section 18FA of the Industries (Develop-  
ment and Regulation) Act, 1951 (hereinafter referred to as the princi-  
pal Act), for the words "ten years", the words "twelve years" shall be  
substituted.

Amend-  
ment of  
sections  
18A and  
18FA.

6 of 1974. 3. (1) The Industries (Development and Regulation) Amendment  
Ordinance, 1974, is hereby repealed.

Repeal  
and  
saving.

(2) Notwithstanding such repeal, anything done or any action taken  
under the principal Act, as amended by the said Ordinance, shall be  
deemed to have been done or taken under the corresponding provisions  
of the principal Act as amended by this Act.